

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

C.P. No. 10/59/2017

IN THE MATTER OF:

Mahesh City Kumar Jalan

.... **APPLICANT / PETITIONER**

Vs

M/s. Prestige City Developers Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 58/59 of the Companies Act

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

Mr.Dinkar Singh, Advocate

ORDER

A copy of the rejoinder has been furnished to the Counsel for the respondent and the same be filed in the registry today itself.

List for arguments on 12th March, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)